

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:153  
ANSWERED ON:05.07.2004  
REPORTS ON MANAGEMENT OF HAZARDOUS WASTE  
Satpathy Shri Tathagata

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether various State Pollution Control Boards and Pollution Control Centres in the country has submitted their reports about implementation of the Supreme Court's recent orders on management of hazardous waste;
- (b) if so, the names of States who have submitted reports alongwith details in this regard;
- (c) if not, the reasons therefor;
- (d) the action taken/proposed to be taken against the defaulter States; and
- (e) the steps taken to close the unauthorised industrial units in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a)&(b): The State Pollution Control Boards (SPCBs) of all the States and Pollution Control Committees (PCCs) of all the Union Territories have submitted action taken reports about the implementation of the various directions of the Hon'ble Supreme Court passed on 14.10.2003 in the matter of W.P.(C) No.657 of 1995 regarding hazardous wastes management. These include issuance of closure orders to unauthorized units, inventories regarding hazardous waste generation, hazardous waste dumpsites and display of relevant information on hazardous waste at the units.

(c)&(d): Do not arise.

(e): In its order, the Supreme Court had, inter-alia, directed all the SPCBs/PCCs to issue closure directions to hazardous waste generating units operating without authorization or in violation of conditions of authorization granted under the Hazardous Waste (Management & Handling) Rules, 1989 as amended. As per the reports received, the SPCBs/PCCs have taken/initiated the necessary steps including issue of public notices in newspapers and issue of notices/directions for closure of unauthorised units under the Environment (Protection) Act, 1986.